

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

**BA NO.2133 OF 2020**

(In Crime No.102/2020 of Nileshwar Police Station, Kasaragod District)

PETITIONER/PETITIONER:

Rajeevan A, S/o.Kuttan Nair, Aged 47 years,  
Residing at Padinhattam Kovval House,  
Neeleswaram P.O., Kasaragod District.

BY ADV.SRI.T.MADHU

RESPONDENTS/RESPONDENTS:

1. The State of Kerala,  
Represented by the Public Prosecutor, High  
Court of Kerala, Ernakulam 682 031.
2. The Station House Officer,  
Nileshwar Police Station, Kasaragod District - 671 314.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 08.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

-----  
Crl.M.A.No. of 2020  
in  
B.A.No.2133 of 2020  
-----

Dated this the 8<sup>th</sup> day of May, 2020

**O R D E R**

This petition is filed to extend the period prescribed by this Court in order dated 08.04.2020 in B.A.No.2133 of 2020 to surrender before the lower court for a further period of 30 days or till the expiry of the lockdown declared by the Government.

2. The learned Public Prosecutor submitted that, the time can be extended, in the light of the fact that the lockdown is continuing.

3. In the light of the facts and circumstances of this case, the time to appear before the Jurisdictional Court for seeking regular bail is extended till regular sitting is started in the Jurisdictional Court after the lockdown. The

CrI.M.A.No. Of 2020  
in  
B.A.NO. 2133 OF 2020

3

petitioner shall appear before the Jurisdictional Court within one week from the date on which the Government lift the lockdown and regular court start sitting.

**P.V.KUNHIKRISHNAN, JUDGE**

VPK